

CS No. 612870/16  
CIS BIO International Vs. RSL Labinstruments  
Inc.and another

**25.07.2020 (2.27 p.m.)**

Pr: None.

(M.No. 9971132266)


(Email ID: binay.s.tiwari@gmail.com)

Defendants exparte.

Although the matter is fixed today for judgment but on careful perusal of the file and the evidence which has come on record, certain clarifications are required from the plaintiff with regard to payment of 20% commission to defendant as per clause 9.1 of the Distributorship Agreement.

**Put up on 28.07.2020 for clarification / remaining arguments.**

**A copy of order be sent to the Ld.counsel for plaintiff through whatsapp/email.**

  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**

Sh.Parminder Singh Vs. Sh.Joachim Lakra and Ors.

**Through Cisco Webex Video Conferencing**

**25.07.2020 (11.27 a.m. to 11.29 a.m.)**

Pr: Sh.Harpreet Singh Popli, Ld.counsel for  
defendants no.2 and 3.

(Mobile No. 9899999336)

(Email ID. harrypopli@gmail.com.)

Sh.Sanjay Aggarwal, Ld.counsel for plaintiff.

(Mobile No.of counsel:9810031823, 9871588350)

(Email ID of counsel.Sa9870@gmail.com)

Ld.counsel for plaintiff has submitted that they have only received the summon and have not received the copy of the application, therefore, they are not in a position to lead arguments.


At this stage, Id.counsel for defendants no.2 and 3 has submitted that in case they are provided the mobile number / email ID of the plaintiff, they shall supply the copy of application today itself.



At this stage, Ld.counsel for plaintiff has shared his mobile number with ld.counsel for defendants no2 and 3. Now, let the copy of application be supplied.

**Now, put up on 29.07.2020 for reply and arguments.**

**A copy of order be sent to the Ld.counsel for parties through whatsapp/email.**

  
**(Vikas Dhull)**  
**ADJ-01, West,**  
**THC, Delhi**